

this sitting. As we go back to our constituencies throughout the country, let us fight hard and straight against this unprecedented situation and see to it that the effects of drought are mitigated and the hardship of the people is reduced and we all meet the requirements of the situation from the national perspective.

17.33 hrs.

PRIVATE MEMBERS' BILLS &
RESOLUTIONS

[Translation]

Forty First Report

SHRIMATI USHA RANI TOMAR (Aligarh): I beg to move:

"That this House do agree with the Forty-First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th August, 1987"

[English]

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-first Report of the Committee on Private Member's Bills and Resolutions presented to the House on the 26th August, 1987"

The motion was adopted.

17.34 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 19)

[English]

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI MULLAPALLY RAMACHANDRAN: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 78)

[English]

SHRI MULLAPALLY RAMACHANDRAN (Cannanore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI MULLAPALLY RAMACHANDRAN: I introduce the Bill.

17.35 hrs.

CITIZENS (IDENTITY CARD) BILL*

[English]

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill to provide for the issue of identity cards to the citizens of India.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the issue of identity cards to the citizens of India".

The motion was adopted.

SHRI SHANTARAM NAIK: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Part VI etc.)

[English]

SHRI N. VENKATA RATNAM (Tenali): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is;

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI N. VENKATA RATNAM: I introduce the Bill.

17.36 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Seventh Schedule)

[English]

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SHANTARAM NAIK: I introduce the Bill.

[English]

ADVOCATES' WELFARE FUND BILL*

SHRI SOMNATH RATH (Aska): I beg to move for leave to introduce a Bill to provide for the constitution of a welfare fund for payment of retirement benefits to advocates and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a welfare fund for payment of retirement